

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 1132 of 2014

Mantu Kumar Sah @ Mantu Kumar Saha

... .. **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Md. Asadul Haque,
Advocate

For the Opp. Party- State : Mr. Ravi Prakash, Advocate

Through Video Conferencing

18/26.06.2020

Mr. Md. Asadul Haque, learned counsel for the petitioner could not appear in this case through Video Conferencing. However, he has contacted this Court through audio call. He has submitted that he is at Pakur and on the next date he shall do the case. The learned counsel prays that the matter be posted on 03.08.2020.

2. Learned counsel appearing on behalf of the opposite party- State Mr. Ravi Prakash, while assisting this Court, has placed the impugned judgments from where it transpires that the doctor as well as the investigating officer of the case have not been examined and the First Information Report has also not been formally exhibited. However, P.W. 7 has formally exhibited the post-mortem report and as per the postmortem report as recorded in para 9 of the appellate court judgment, it transpires that the injuries which were found on the person of deceased were anti-mortem and caused by hard and blunt substance and there was an opinion that the same was grievous in nature but not dangerous to life in the ordinary course of nature. However, the learned court below has convicted the petitioner under Section 302/34 of Indian Penal Code.

3. Be that as it may, since the learned counsel for the petitioner has prayed for adjournment, the matter is adjourned

and directed to be posted on 03.08.2020 under the heading "For Final Disposal".

(Anubha Rawat Choudhary, J.)

Pankaj